

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

By Admn. P.

1.4.99

Bench.

Order dt. 5.4.99

A copy of order with application may be sent to all respondents by Regd. post and copy of order may be sent to the applicant in his address.

~~(The counsel of the applicant has since received.)~~

19.4.99

~~Recd. by
S.O.C.S.~~

5.4.99

Seen the petition. Heard Shri S.K.Das, learned counsel for the petitioner. In this case the petitioner has prayed for quashing order dated 26.7.1995 at Annexure-5 and for further direction to respondents for regularising his service. We find that the petitioner had earlier filed O.A.493/96 in which, he had made the same prayer for quashing order dated 26.7.1995 which at Annexure-1 of that O.A. That prayer of the applicant was rejected by the Tribunal in order dated 16.4.1998. Against that order the applicant had gone an appeal before the Hon'ble High Court in O.J.C. no.9024/98 and that the order of the Tribunal dated 16.4.1998 was not set aside. In the present application the same prayer for quashing the order dated 26.7.1995 has been made. In view of this we hold that the present application in which the same prayer has been made is not maintainable. The O.A. is therefore dismissed not being admitted.

Shri A.K.Bose, learned Senior Standing Counsel is present and heard on behalf of the Respondents.

S. M. J. 1999.
VICE-CHAIRMAN

MEMBER (JUDICIAL)